

Contested commercial cases instituted on or after 1st August 2018 and disposed during the month of October-2020

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	of Whether Urgent Relief was sought and Pre-Insitition Mediation did not take place (Yes / No)	Date of Decision	of Days for disposal	Nature Disposal (Contested Settled)	of Date of execution of / decree	Number of days for execution of decree from date of decision	Act Section
1	Ms. Pinki, District Judge, Comercial Court-01	CENTRAL	CS (COMM)-2922/19	SHOBHA RANI SINGHAL VS. PUNJAB NATIONAL BANK	ROHIT KUMAR GOEL	10.12.2019	NO	13.10.20	308	CONTESTED	----	---	Suit for Recovery
2	Sh. Rajneesh Kumar Gupta, District Judge, Commercial Court-02	CENTRAL	NIL										
3	Sh. Mahesh Chandra Gupta, District Judge, Commercial Court-03	CENTRAL	NIL										
4	Ms Nisha Saxena, District Judge, Commercial Court-04	CENTRAL	ARBA (COMM) 81/2018	Union of India Vs M/s Tayal & Co.	Sh. V.K.Rai	19.12.2018	No	15.10.2020	667	Contested	N/A	N/A	
			OMP (1) (COMM.) 14/2020	Manmohan Singh Bisht Vs The Indian Coffee Workers Co-operative Society	Sh. Ajay Dabas	22.01.2020		19.10.2020	272	Contested	N/A	N/A	
			ARBTN 540/2018	Vikel Education Centre Vs Golden Paper Mart	Sh. Sanjay Verma	28.09.2018		21.10.2020	389	Contested	N/A	N/A	
			OMP (COMM.) 33/2020	Union of India Vs M/s Sagar Electrical & Equipment	Sh. Kishan Dutt Sharma	25.02.2020		29.10.2020	248	Contested	N/A	N/A	
			CS (COMM.) 1530/2018	M/s Kent Cables Vs Akash Khare	Sh. Abhay Sahai	13.08.2019		29.10.2020	444	Contested	N/A	N/A	
			OMP (1) (COMM.) 143/2020	ORIX Leasing & Financial Services Vs Rafiq Ahmad Saifi	Sh. Gulshan Kr. Sachdev	07.10.2020		08.10.2020	31	Contested			
5	Sh. Ashwani Kr. Sarpal, District Judge, Commercial Court-05	CENTRAL	NIL										
6	Sh. Manmohan Sharma, District Judge, Commercial Court-06	CENTRAL	NIL										

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature Disposal (Contested Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
7	Sh. Narinder Kumar, DJ (Commercial Court)-01	West											
8	Sh. Gurdeep Singh, DJ (Commercial Court)-02	West											

NIL

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01												
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02	NEW DELHI	ARBTN. A. COMML-02/2020	HIMANSHU GIRDHAR VS TOYOTA FINANCIAL SERVICES INDIA LTD.	SH. ASHISH UPADHYAY	20.07.2020	NA	05.10.2020	78	DISMISSED	NA	NA	37 (2) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliation Act, 1996

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature Disposal (Contested Settled)	Date of execution of /decree	Number of days for execution of decree from date of decision	Act Section
20	Sh. Vinod Kumar, Ld. DJ (C.C.)	NORTH-WEST											
NIL													
21	MS. BARKHA GUPTA, DJ(COMM)	North											
NIL													
22	SH. HARISH DUDANI, DJ (COMMERCIAL)	SOUTH WEST	OMP (COMM) 08/2020	SONAL TIWARI VS KOTAK MAHINDRA PRIME LTD.	SH. L.S. GAUTAM	19.11.2018	NO	28.10.2020	452	CONTESTED	NIL	NIL	34 ABITRATI ON & CONCILIA